

उपाध्यक्ष महोदय : मुझ को आपका पत्र मिला था । मगर उसमें यही था कि आप चाहते हैं कि आप कोई मोशन करें । जब मोशन के सामने होगी तभी मैं कंसिडर कर सकता हूँ ।

श्री सुभाषचन्द्र राव : प्रत्युक्ति चाहता हूँ ।

उपाध्यक्ष महोदय : आप जब नोटिस देने तब होगा । जब आपने नोटिस नहीं दिया तो मैं किस को कंसिडर करूँ । जब आप नोटिस देंगे, तो उस पर बिचार करके मैं उस चीज को आपके सामने लाऊंगा ।

12.10 hrs.

PAPER LAID ON THE TABLE

NOTIFICATION UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy of Notification No. G.S.R. 349 dated the 28th March, 1959. [Placed in Library See No. LT-1349|59.]

BUSINESS OF THE HOUSE

The Deputy Minister of Finance (Shri B. R. Bhagat): With your permission, and on behalf of Shri Satya Narayan Sinha, I rise to announce that Government business in this House for the week commencing 14th April, 1959, will consist of:—

- (i) Further discussion and voting on the Demands for Grants of the Ministry of Community Development and Co-operation;
- (ii) Discussion and voting on the Demands for Grants in respect of the Ministries of Commerce and Industry, and Finance;
- (iii) Submission to the vote of the House of the outstanding Demands for Grants; and
- (iv) Consideration and passing of the Finance Bill, 1959.

RE: DISCUSSION OF REPORT OF COMMITTEE OF PARLIAMENT ON OFFICIAL LANGUAGE

Shri Frank Anthony (Nominated—Anglo-Indians): May I know from the Home Minister whether he is going to lay on the Table of the House the report of the Committee of Parliament on the Official Language, and if so, when, and what time will be given to the Members of this House to study it, and above all, what time will be allotted for the discussion of this rather controversial report?

The Minister of Home Affairs (Shri G. B. Pant): I propose to lay the report on the Tables of both Houses, after the Rajya Sabha has started its session, on the 20th or 21st or 22nd instant or about that time.

As to whether it will be taken up for discussion, and when, it is for the House to decide and for the Business Advisory Committee That does not rest with me.

12.12 hrs.

*DEMANDS FOR GRANTS—contd.

Ministry of Rehabilitation—contd.

Mr. Deputy-Speaker: The House will now resume discussion on the Demands for Grants relating to the Ministry of Rehabilitation. Out of 4 hours allotted for these Demands, 1 hour and 56 minutes now remain.

What time does the hon. Minister propose to take?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): About 45 minutes or up to 1 hour I shall start at quarter past one of the clock.

Mr. Deputy-Speaker: Yes, I shall call him at 1.15 p.m. Now, Shri Prakash Vir Shastri may continue his speech.

*Moved with the recommendation of the President.